



**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.160/2020 in O.A. No.981/2020

This the 18th day of September, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Suo moto contempt-
Central Administrative Tribunal

..Petitioner

Versus

Prateek Tushar Mohanty

...Respondents

(Mr. Tushar Ranjan Mohanty, Advocate with petitioner in person)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

C.P. No.160/2020

When the case is called, the respondent has sent an E-mail, which reads as under:

“With respect to the above mentioned contempt petition, I hereby submit my unconditional apology and requests that the contempt case may be closed.”

He has also orally made similar submissions.

2. Taking the same into account, we close the contempt case.



O.A. No. 981/2020

Post the OA on 25.09.2020.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/sunil/rk/vb/dsn/akshaya24sep/